

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1484 & 1482 OF 2018
IN DFR NO. 2582 2018**

Dated: 29th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**TANGEDCO Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Hemant Singh
Ms. Aastha Chawla for R.2

ORDER

IA No. 1484 of 2018

(Appln. for condonation of delay in re-filing)

For the reasons set out in the application, delay of 27 days in re-filing the appeal is condoned. Application is disposed of.

IA No. 1482 of 2018

(Appln. for condonation of delay in filing)

Issue notice to the Respondents on this application as well as on the main appeal returnable on 26.11.2018. Mr. Hemant Singh takes notice on behalf of Respondent No.2. Dasti in addition is permitted.

List the matter on **26.11.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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